

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(Department of Revenue)

Notification No. 30/2022-Customs

New Delhi, the 24th May, 2022

G.S.R.....(E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962) read with section 124 of the Finance Act, 2021 (13 of 2021), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby exempts the goods of the description specified in column (3) of the Table below, falling under the sub-heading or tariff item of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the 'Customs Tariff Act'), as specified in the corresponding entry in column (2) of the said Table, in such quantity of total imports of such goods in a financial year, as specified in column (4) below (herein after referred to as the 'Tariff Rate Quota (TRQ) quantity'), when imported into India, from the whole of the customs duty leviable thereon under the First Schedule to the Customs Tariff Act and from the whole of the Agriculture Infrastructure and Development Cess leviable thereon under the said section of the Finance Act, 2021, subject to the condition specified in the Annexure to this notification, namely: -

Table

Sl. No.	Sub-heading or tariff item	Description of goods	Tariff Rate Quota (TRQ) quantity per financial year
(1)	(2)	(3)	(4)
1.	1507 10 00	Crude Soya-bean oil, whether or not degummed	20,00,000 MT
2.	1512 11 10	Crude Sunflower seed oil	20,00,000 MT

Annexure

Condition
(a) The TRQ is allotted to the importer by the Directorate General of Foreign Trade, in accordance with the relevant procedure as specified in the Hand Book of Procedures, 2015-20;
(b) The TRQ authorization shall contain name and address of the importer, IEC code, Customs notification No., sub-heading or tariff item as applicable, quantity and validity period of certificate;
(c) The TRQ authorization shall be issued electronically by the Directorate General of Foreign Trade and transmitted to ICES system;
(d) Imports made against the TRQ shall be allowed only upon debiting electronically in the ICES system.

2. This notification shall come into force on the 25th day of May, 2022, and nothing contained in this notification shall apply to the goods specified against serial number 1 and 2 of the Table above after the 31st day of March, 2024.

[F. No. CBIC-190354/128/2022-TO(TRU-I)]

(Jainendra Singh Kandhari)
Deputy Secretary to the Government of India